NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19
C.P. (IB)/69(MB)2024

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **03.04.2024**

NAME OF THE PARTIES: STATE BANK OF INDIA V/s SILVER JUBILEE MOTORS LIMITED

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Rishi Thakur, Ld. Counsel for the Financial Creditor present. Ms. Satakshi Sood, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor informs that copy of the Petition has not been received by them. Counsel for the Petitioner is directed to serve the copy of the Petition to counsel for the Corporate Debtor.
3. The Corporate Debtor is directed to file reply within two weeks from the date of receipt of copy of the Petition.
4. List this matter on 25.04.2024.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/